

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 28th day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

OA. 426 of 2019

M. Jagadeesan,
Aged about 26 years
S/o. L.Mariyappan,
No.8, Kamarajar 2nd Cross Street,
Near Sr. C.V. Raman Street, Kasapapuram,
Paduvancherry- 600 126.Applicant

(By Advocate:M/s. Paul & Paul)

Versus

1. Union of India Rep. by its
Secretary,
Ministry of Defence,
New Delhi- 110 011;
2. The Commanding Officer,
65 COY ASC, (Sup) Type D
Fort St. George, Chennai-09.

...Respondents

(By Advocate: Mr. Su. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The applicant has filed this OA seeking the following reliefs:-

"a) to direct the 2nd respondent to consider the representation of the applicant dated 31.01.2109 and permit him to re-join the duty;

b) to direct the 2nd respondent to treat the absence of the applicant from 07.02.2015 to till the date of his joining as medical leave based on the medical evidences;

c) for such further or other relief or reliefs as this Hon'ble Tribunal may deem fit and proper in the circumstance of the case and thus render justice."

2. When the matter is taken up, learned counsel for the applicant submits that the applicant made Annexure-A/5 & Annexure-A/6 representations dated 08.01.2019 and 31.01.2019 regarding his grievance which have not evoked any response from the respondents till date. He, accordingly urges that the pending representations of the applicant may be directed to be considered by the competent authority within a time frame to be set by the Tribunal.

3. Mr. Su. Srinivasan, Learned Sr. Standing Counsel for the Central Government takes notice for the respondents and submits that he had no objection to the prayer.

4. In view of the limited relief urged and the fact that the representations of the applicant are alleged to be pending before the authorities without any



outcome, we deem it appropriate to direct the competent authority to consider the pending representations in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage with the aforesaid direction, without going into the substantive merits of the case. No costs.